

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 802 of 2021/RL, Dated: 18-02-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Insha Ara**  
**D/O Siraj Ud Din**  
**R/O Khrewan Chadder, Kulgam**  
**A/P M.I.G Colony, Sec.3, H.No.70, Bemina, Srinagar**

vide Notification No.1316 dated 11.12.2017 has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh) / 1802  
Registrar (Adm.)

No: 28054-59/RA/LP Dated: 18-02-2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Insha Ara, Advocate  
.....for information and necessary action.

Registrar (Adm.) / 1802